

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cr. M.P. No.4378 of 2019

1. Kunwar Singh Deogam		
2. Mukesh Thakur @ Mukesh Kumar Sharma		
3. Debashish Dogra	...	Petitioners
Versus		
The State of Jharkhand	...	Opposite Party

CORAM: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY

For the Petitioners	:	Mr. Arun Kumar, Advocate
For the State	:	Mr. Shekhar Sinha, A. P.P.

Order No.03 Dated- 26.06.2020

Heard the parties through video conferencing.

This criminal miscellaneous petition has been filed by the petitioners with a prayer for modification of the order dated 11.11.2019 passed in A.B.A. No.7620 of 2019.

It is submitted by the learned counsel for the petitioners that vide order dated 11.11.2019 passed in A.B.A. No.7620 of 2019, the petitioners were directed to surrender before the court below within four weeks but because of printing error the name of the petitioner No.3- Debashish Dogra has been left out in the operative portion of the said order due to which the petitioner No.3- Debashish Dogra could not surrender within the stipulated time though the petitioner No.3- Debashish Dogra was also ordered to furnish cash security of Rs.20,000/-. Hence, it is submitted that the said order be modified accordingly.

Considering the aforesaid submission of the learned counsel for the petitioners, the order dated 11.11.2019 passed in A.B.A. No.7620 of 2019 is modified to the extent that in case the petitioner No.3- Debashish Dogra surrenders before the court below within four weeks from the date of this order, he shall be enlarged on bail on depositing cash security of Rs.20,000/- and on furnishing bail bonds of Rs.25,000/- with two sureties to the satisfaction of learned A.C.J.M., Chaibasa with the conditions as mentioned in the said order dated 11.11.2019 passed in A.B.A. No.7620 of 2019.

The order dated 11.11.2019 passed in A.B.A. No.7620 of 2019 is modified to the aforesaid extent only.

This criminal miscellaneous petition is disposed of accordingly.

(Anil Kumar Choudhary, J.)